Calling Attention

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RAJYA SABHA

Friday, the 4th September, 1970/tlie 1lth Bhadrt, 1892 (Saka). The House nut at eleven of the clock Mr. CHAIRMAN i i ihe

REFERENCE TO THE SEA EROSION AND HEAVY RAINS IN KERALA

. SHRI HAM1IJ ALI SCHAMNAD (Kerala): Mr. Chairman, Sir, before you take up the Calling Attention motion, I should like to r ise a point of order.

, MR. CHAIR VIANi: About what? About the busint ss of the House?

SHRI HAMII) ALI SCHAMNAD: There are three mportant points to which I wanted todrav the attention of the House in connect on with the sufferings of Ihe'people of Kerala.

MR. CHAIRMAN: I am not allowing

SHRI HAMII) ALI SCHAMNAD: It is a point of order which I want to iaise. "MR. CHAIRMAN: No, please. i SHRI HAMII) ALI SCHAMNAD: Jfr is a point of order which I want to

•MR. CHAIRMAN: It is not a point of artier.

-SHRI HAMII) ALI SCHAMNAD: Even the smalles- point is being'discussed" in this House v. len thousands of people Jn" Kerala are" si ifering due to tfie effect iif sea erosion and unus'ually 'heavy rains. . .

MR. CHAIRMAN: It is not a point of order. Dr. Niahavir.

You should ha AI come to my Chamber ind taker, my permission.

SHRI HAMII) ALI SCHAMNAD: I want to submi

public importance MR. CHAIRMAN: No, please, Dr. Mahavir.

to a matter of urgent

SHRI HAMID ALI SCHAMN AD': I wanted to submit.

CALLING ATENTION TO A MATTER OE URGENT PUBLIC IMPORTANCE

UNDUE DELAY OR CANCELLATION OF SCHEDULED FLIGHTS OF THE INDIAN AIR-LINES DUE TO WORK-TO-RULE TACTICS BY THE TECHNICAL STAFF

डा० भाई महाबीर (दिल्ली) : श्रीमन्,: में तकनीकी वर्ग कर्मचारी द्वारा "नियमान्-सार काम" की चाल अपनाए जाते के कारण इंडियन एवर लाइन्स की निर्धारित उडानों में अनावश्यक विलम्ब होने अथवा उडानों के रह किये जाने और इंडियन एयर लाइन्स और एयर्र इंडिया के कर्मचारियों द्वारा प्रस्ता-- वित हड़ताल की ओर पर्यटन तथा नागर ंविमानन मंत्री का ध्यान दिलाता हूं।

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIC AVIATION (DR. (SHRIMATI) SAROJINI MAHISHI) : Mr. Chairman, Sir, thg employees of Indian Airlines and Air-India represented by the Indian Aircraft Technicians Association have resorted to "Gd Slow" tactics since the morning of 17th August, 1*)70, resulting in* disruption of work in both Airlines and serious delays and even cancellation of services in Indian Airlines. These actions have been resorted to in connection with IATA's demand for readjustments of the pay scales of technical categories in both Airlines following 3 recent settlement reached between Air-India and- the Air Corporations Employees Union revising the pay scales of nontechnical categories in Air-India. The issue has been further complicated by inter-Union ' rivalry between IATA Sc ACEU. The Indian Aircraft Technicians Association feels that Air-India's recent action revising the pay scales of nontechnical categories and earlier settlements signed by Tndian Airlines in 1967 constitute a deviation from the wage deffcentials between technical and non-technical categories which were envisaged by the award of the National Industrial Tribunal presided over by Shri G. D. Khosla in 1966.

[Dr. (Shrimati) Sarojini Mahishi]

The dispute raised by the Indian Aircraft Technicians Association was immediately referred to conciliation which unfortunately ended in failure on the 29th August. Government is now considering the further steps that should be taken to resolve the dispute. The IATA has also submitted a Charter of Demands to both the Corporations which have been under negotiation and have been referred to conciliation.

On Monda) 31st August, tlie Air Corporations Employees Union also served strike notices on both Indian Airlines and Air-India on the ground that no settlement had been reached on its Charter of Demands. The Managements of both Corporations have been negotiating with ACEU in regard to these demands, but a settlement has not yet been possible. This has also been referred to conciliation.

The present actions of the Indian Aircraft Technicians Association have seriously affected the functioning of both Corpora-lions, particularly Indian Airlines, and I must inform the House that unless noimal working is resumed by the aircraft technicians immediately, Indian, Airlines may have no option but to cancel many of their services. This will cause serious inconvenience to the travelling public and adversely affect the country's economy. I am sure the House will share my concern at the employees represented by IATA continuing on a course of action that is so detrimental to the country's interests. I hope that better sense will still prevail, and 1 would once again appeal to them immediately to resume normal functioning.

SHRI BHUPESH GUPTA (West Bengal): Better sense should prevail where?

DR. BHAI MAHAVIR (Delhi): Sir, the root cause of the trouble seems to be, according to the statement of the Minister, that the Government tackles the problem of wage revision in a piecemeal fashion. The Khosla award that was given is presumably not being objected to. The Unions, so far as we are aware, accepted the award of Justice Khosla. But after that ihe management revised the payscales of the non-technical staff through some negotiations with the ACEU. The trouble seems to be. if we understand it aright, that

the technical stall are now saying that if you have- given more than what the Khosla award contained to the non-technical staff, thedifferential between the technical and the nontechnical staff has been reduced and, therefore, they feel aggrieved as their case seems to have gone hy default. So, I would like to know if it is a fact that the terms agreed to, so far as the nontechnical staff arc concerned, are better than what the Khosla award gave and, if so, at the time of agreeing to those better terms was it not foreseen or expected that the people whose differentials would be reduced, would feel let down because they did not put up certain demands or they did not offer some strike notice? Why was their interest overlooked and a situation created where one froup has a feeling of resentment against better terms given to ihe other group ? I would like to know specifically why this situation was allowed to be created.

Secondly, I would like to know whether the present threat of strike is by the IATA only or by both IATA and ACEU, because from the statement, there appears to be some confusion; at (east I have been confused on this point. Then I would like to know how many flights of variou;* planes have been cancelled till date and how many flights are likely to be cancelled in the near future if the situation remains as unsatisfactory, as it. presently is. We have reports in the papers that the management of the Indian Airlines and Air India have cancelled all leave*. After cancelling all leaves, will it be possible to maintain some skeleton services, or will it be complete paralysis of the air service, both domestic and foreign, operated by the Indian Airlines and Air India. I would like to be enlightened on these three or four specific points.

DR. (SHRIMATI) SAROIINI MAM-SHI: Sir, it is true that the Khosla ivvard was given in 1966 and the same was implemented in 1967.

SHRI AKBAR ALI KHAN I Pradesh): Not fully.

DR. (SHRIMATI) SAROJINI SHI: But on the 1st of February, 1967, there was an improvement on the: ward. The Indian Airlines entered into an agree-

ment with the A< EU for an improvement on the Khosla a>vard and for parity between Ihe technicians and the non-technicians. Therefore, according to that agreement, Ihe differen :e between the pay-scales of the technical ;taff and tlie non-technical stuff ceased I > exist. It was in keeping with the ag cement entered into by the ACEU and tc IATA with the Tndian Airlines; that wa considered to be an improvement on the award given by the .Khosla Committ e. Sir, in 1967 when ihis was agreed to. the ACEU of Air Jndia kept quiet. But on July 15, 1970. the ACEU of Air India also got parity scales along with their counterparts in the Indian Airlines. Therefore, parity was established betwee* the ACEU of Air India and the ACEU of the Indian Airlines. Why this mistake was committed by the Indian A rlincs in the year 1967, Dr. Mahavir has asked. It is rather difficult to say. Bn in the interest of the non-technical sta f the Indian Airlines must have revised this. That is number one. Number iwo. he asked whether the ACEU also has submitted a charter of demands. Yes. ihe ACEU has also submitted a charter >'f demands and the same was also being negotiated. Now they have given a sti ke notice and the strike is going to start from the 16th of ihis month in case he negotiations are not successful. The IATA did not give any strike notice. T cy gave a charter of demands in Augu t 1969 and the same was taken into consi Icration by the management in Septem) er. 1969. There are a number of other demands besides the revision of pay scales. Both are, so to say, on strike, Ihough the TATA does not say that they are O'I strike. They say that they have withdr. wn their cooperation and according to th- technical terminology, according to thei i. it is not tantamount to strike. But acco-ding to the management and the Ministry of Law, it is tantamount fo a sort of strUe...

SHRT BHUPF ill GUPTA: What is this 'sort of strike'? Either it is a strike or it is not a s like.

DR. (SHRIM HI) SAROJINI MAHISHI: The hon. Member asked me also about the canct lation of flights. If he wants this clarification, to Ihe best of my ability I am wil ng io give it. It is very

difficult to say how many cancellations are there. From 17th August onwards, thise IATA people have resorted to go-slow tactics and as a result of this the airc-'.ft overhauling, repairing, etc. are done very slowly and without the safely measures and the airworthiness being certified. Under such conditions, it is very difficult to take out Ihe aircraft and put them into ope -a-tion. Under the circumstances, a num'_-er of flights have been cancelled. - But no line is completely cut off. There are services on each and every route, but fee number of additional services are cut off. If the situation continues like this. there may be further reduction. I hope £Ocd sense will prevail upon them and they will come back...

to a matter of urgent

public importance

SHRI BHUPESH GUPTA: She 'good sense will prevail upon them", ril is a matter of opinion. I say that geed sense should prevail upon the Government.

DR. BHAI MAHAVIR: One of the points has been missed. When you I cancelled all the leave, how far will help the management for maintaining the services in some skeleton levels? Secondly. I would like to be enlightened on the exa:t meaning in layman's terminology or Ihe difference between workto-rule and go-slow tactics.

DR. (SHRIMATI) SAROJINI MAHISHI: The hon. Member never meant these things to be included in his original question. These are ihe supplementary to supplementary. However, I shall answer il to Ihe best of my ability. The information given to the paper is not correct. No emergency has been declared officially and no leave has been cut off. Orally these things have been told at the Calcutta base and not at any other base. The question of cancellation of leave, therefore, dies not arise at this stage.

Now T shall try to explain to the best of my ability the difference between co-slow tactics and work-to-mle. Under go-slow, they are not doing over-time work. They are very slow in their work and especially in repairing and overhauling ihe aircraft. Work-to-rule is like this: Earlier they used to do over-time work and they used io skip over their lunch and dinner intervals. Now they do not du that.

[Dr. (Shrimati) Sarojini Mahishi]

Whatever may be the position of the aircraft, they, go a\vay. This is .what they have started. There is a shade of difference between the two. But the net result is the same.

SHRI NIREN GHOSH (West Bengal): They used to give you more than what is required.

DR. (SHRIMATI) SAROJINI MAHISHI: The nature of service includes all these things.

SHRI M. M. DHARIA (Maharashtia): During the past few weeks, the condition of flights and timings has deteriorated like anything and as per my information not even 10 per cent of the flights take off in time or reach in time. The main reason is the worst conditions of service of the employees. The pilots and technicians and the labour are prepared to cooperate with the management. But unfortunately, the management is functioning not as a public sector management. It is under the bureaucratic rule. Even the minimum justice is being denied to their employees. I am told that these big people get no time to look after the Indian Airlines.

(Interruptions)

SHRI A. G. KULKARNI (Maharashtra) : Sir

MR. CHAIRMAN : No, please. Please do npt interrupt...

(Interruptions)

SHRI A. G. KULKARNI: Sir ... (Interruptions) .. . whether in the office Or in the Court. I did not ask anything else!

MR. CHAIRMAN: No, please sit down. Yes, Mr. Dharia.

SHRI M. M. DHARIA: I am least concerned with-that. Ultimately, it is for the hon. Minister and it is for the Government of India to take care...

MR. CHAIRMAN: Yes.

SHRI M. M. DHARIA: It is for the Government of India to take care of this Indian Airlines and, Sir I must say today that they have been failing in discharging

their duties and these public sector air services are slowly deteriorating. Under these circumstances, instead of her saying that good sense will prevail, will good sense prevail on the officers and the management of the Indian Airlines and will tlie hon. Minister immediately have consultations with the various Unions and their leaders and also the management and see that all these things are immediately settled and instead of taking some undue advantage of technicalities of good sense, using her good offices, will the Minister try to settle things?

DR. (SHRIMATI) SAROJINI MAHISHI: As per the request of the hon. Member, the Deputy Minister is already holding some negotiations and she hopes that the negotiations will be successful also. As the hon. Member said, Sir, ...

DR. BHAI MAHAVIR: What about good sense?

DR. (SHRIMATI) SAROJINI MAHISHI : I am coming to that.

SHRI BHUPESH GUPTA: We have to know whether good sense has prevailed.

MR. CHAIRMAN: Good sense is corning

(Interruptions)

SHRI BHUPESH GUPTA: She says, negotiations are going on and she hopes they will be successful. We have to know whether good sense will prevail ...

(Interruptions)

DR. (SHRIMATI) SAROJINI MAHISHI -r Sir, as the hon. Member said about the existence of cordial relations among the employer and the employees, that indicates that there is good sense on the part of the management and good sense on the part of the workers also, employees also. Therefore, it does mean that something is wrong on both sides:

DR. BHAI MAHAVIR: Very good.

SOME HON. MEMBERS: Very good.

DR. (SHRIMATI) SAROJINI MAHISHI: I am not saying. Sir, that the management has been very very efficient in looking into all these things.

SHRI BHUPE .H GUPTA: Sir, it sounds like a tn isitional arrangement.

(Ini rruptions)

MR. CHAIRMAN: Please sit down. Do not interrupt.

SHRI BHUPESH GUPTA: Sir, ...

(Ihu rrupiions)

MR. CHAIRMAN: I will not call some Members if you i terrupt.

. .DR. (SHRIMATI SAROJINI MAHISHI: I do not. sa, Sir. that the management. is perfectly ight in everything that it does. But, there are certain other things which are to be loi-ked into more diligently; jid efficiently by tlie management also and I hope, Sir, now tie management will also try to bring back the good relations and the employees als. will extend their cooperation.

MR. CHAIRMAN: Mr. Bhadram. Not here. Then, Mr.- Subramania Menon.

'^HRIBHUPESH GUPTA: Some sense has prevailed.

SHRI K. P. SUIIRAMANIA MENON (Kerala): Sir, the employees' work-to-rule hits become a serioi s matter in the air corporation. Ihe firs point that I have to make is that it is un accepted principle of wage policy in ill the advanced countries that highly s illed technical personnel will get higher vages than unskilled or administrative laboi r.

j AN HON. MEiN BIR: It is anti-socialism.

SHRI K. P. SUBRAMANIA MENON: Socialism or not, ihe main fact is that skilled labour should get a higher wage '.han the unskilled i - administrative labour. But, in these air corporations, the Khosla Committee, under whom the National Industrial Tribunal had been set up, had given an award ant in that award, he has established certain j nily between the technical and the non-te hnical staff. Now, the air corporations uni laterally change it and give extra advantagi s io the administrative staff. I do not kn iw on what logic they have done it which has given rise to this dispute mainly. Non', Sir, ...

MR. CHAIRMAN : (Please put the question. You are narrating things.

io a matter of urgent public importance

i •-SHRI K. P.. SUBRAMANIA MENON:, Sir, I am coming to.the question. But the point has to be said. What I want to know, is whether the Indian Airlines Technicians' Association had brought to the notice of the management of this corporation the injustices done to them by this unilateral modification of the Klv. award-Secondly, after they had given notice on the 18th August, 1970 of their intention to go on work-to-rule, I would like to know whether the Government has b flying a large number of aircraft on what is called a This point is very important concession. because the safety of the passen ce is is involved...

MR. CHAIRMAN: You are taking toe long. I will call the next Member.

SHRI K. P. SUBRAMANIA MENON: I am making an important point, Sir.

SHRI LOKANATH MISRA (Orissa): Sir. lie is sympathetically putting in a go-slow method.

SHRI K. P. SUBRAMANIA MENON: I would like to know whether these aircraft have been going on flights of concession which means that even though these aircraft are due for certain types of maintenance and repairs, those have not been done', and the Director-General of Civil Aviation has given special permission, that is. the concession to run ihese aircraft without maintenance and without proper cafe, which has resulted in this tragedy in the case of the Fokker Friendship aircraft. ..

MR. CHAIRMAN: No, no, Mr. Subramania Menon, I am calling the next person. You are taking away other Members' time.

SHRI K. P. SUBRAMANIA MENON: May I also know how many such concessional flights have taken place so far since August, 1970, since this work-to-rule has started?

DR. (SHRIMATI) SAROJINI MAHISHI: The honourable Member has referred to the difference between the pay-scales of the technical staff and the non-technical staff. The Khosla Award also maintained that there should be a difference between ths, pay-scales of the technical staff and I on-technical staff. The honourable Member has said that this was modified unilaterally or that this was amended. It is .cry wrong to say that. It was done with the consent of these organisations, of these i nions. The honourable Member should understand he never mentioned about parity between the technical and the nontechnical staff? He mentioned-Mr. Khoslaabout tie parity between the ACEU of the Air India and the ACEU of the Indian Air-

nes. The IATA of the Air India and the IATA of the Indian Airlines are more or less one and the same. They both have these corporations. Therefore, it was not done unilaterally, but with an understanding with the other organisations, the other unions, which were in existence then. Secondly, he said that concessional aircraft are being put into operation. I do not understand what he means by "concession". He presumed that there is a concession in the operation of the aircraft. It is very wrong to presume like that because there is a huge amount of risk involved in these things. The very fact that a number of aircraft are being grounded speaks volumes for the fact that the air corporation is not poling to take the risk of flying or operating these aircraft. Therefore, besides the Indian Air Corporation's technicians, there are maintenance engineers and others also who are in the ACEU and who are not going on strike or adopting this go-slow tactics. Therefore, it is these engineers, maintenance engineers, giound engineers, and others who are looking into the overall repairs and maintenance of these aircraft. And the airworthiness certificate is being issued by the Director-General of the Civil Aviation without which no aircraft can take off.

SHRI K. P. SUBRAMANIA MENON: Can the Minister say that not a single concessional (light has taken place so far?

MR. CHAIRMAN: No more please.

SHRI SASANKASEKHAR SANYAL (West Bengal) : Mr. Chairman, is there any provision in the Rules of Procedure

which enables the Chair to be impatient with some Members and over-indulgent with others?

MR. CHAIRMAN: No, no, please sit down.

S^HRI SASANKASEKHAR SANYAL: We| feel strongly about this.

MR. CHAIRMAN: No. please sit down.

SHRI SASANKASEKHAR SANYAL: I am sitting down but I am getting up again. I register my protest to you. We fed very strongly about it.

SHRI K. P. SUBRAMANIA MENON Cdn the Minister categorically deny what 1 said that concessional flights have been going on?

MR. CHAIRMAN: I am calling the next Member, Mr. Menon. You have already put a very long question. Please sit) down. Now, Mr. Mani.

SHRI SASANKASEKHAR SANYAL: Please take it as a warning that future troubles are coming.

MR. CHAIRMAN: I do not want hon. Members to give me warnings.

SHRI SASANKASEKHAR SANYAL: Everybody has to be honourable and even the Chair has to be honourable.

SHRI NIREN GHOSH : She got up to reply.

MR. CHAIRMAN: 1 have called Mr. Mani. If Members put too long questions and do not allow anybody else, I canm help. I have called Mr. Mani.

SHRI A. D. MANI (Madhya Pradesh): May I put a somewhat unpopular question? I am a passenger of the Airlines and the passenger is as important as the technical staff. The work-in-rule tactics of the employees, by ihe technical staff, for whatever reason it may be, has meant delayed ilidils of planes and has brought discredit to the Airlines. We also depend on the tourist traffic. What difficulty is there in Ihe w;iy of ihe Government declaring it as an essential service? If fhey are asked to work for moie than the stipulated hours, please pay them overtime.

This is giving a bad name to us. If these people are so important so also are the doctors in the hospitals. They are asked to work overturn, they are also asked to come beyond th'.; stipulated time. Why cannot these technical staff be declared as .staff coming un' er the Essential Services Act? I do not mind your paying overtime- but the wo fc-to-rule must stop. This is an unpopular question, no

DR. (SHRIM vIT) SAROJINI MAHISHI: I am cxtr. mely sorry for the inconvenience caused on account of the delay and cancellation of flights but then paying more attention to the safety measures certain aircraft flights have been cancelled.

SHR1 A. D. vfAN1: Why do you not declare them at Essential Services?

DR. (SHRIMATI) SAROJINI MAHISHI: This is r Hi of the Essential Services already. Therefore there is no necessity declare.

SHRl A. D. MANI: But you are not taking action.

DR. (SHRIMATI) SAROJINI MAHISHI: It is an already Essential Services.

DR. K. MAT SEW KUR1AN (Kerala): (Kerala): On a point of order. To an earlier question of Mr. Menon, the Minister denied...

MR. CHAlRvlAN: What is the point of order?

DR. K. MATHEW KURIAN: The Minister did r.yt give the correct information about the concessional flights. It is a question of privilege. VT-DOM with co-pilot Sanjeev Gandhi und VT DJC were concessional flights. There is concrete evi lence. The Minister gave a wrong infc rmation. Concrete evidence can be ;iven.

SHRI R. T. PARTHASARAHY (Tamil Nadu): From the answer given by the Ministe-, I am led to believe that the Government does not think that there has been a (iscrimiruition between the technical staff if the IAC and the technical staff ot' he Aj*-Jndia nor between the technical; nd nontechnical categories. If that is so, the reasonable demands or otherwise IATA practically is

reduced to a nullity. May I know, if that is the view of the Government what is the purpose in having negotiations with the representatives of the Union of IATA?

Secondly, if the Governmen is convinced that their stand is correct and the management Iras acted correctly and they find that the unions have gone in the wrong way by putting public convenience into the gutters, why is the Go-ernment hesitant particularly after the strike notice and is not referring this matter to arbitration and what is the view of the Government on that ?

Dk. (SHRIMATI) SAROJINI MAHISHI; As I told earlier, the Khosla Committee said that the difference between the pay scales of the technical itali ana the non-technical staff should be maintained but it was in a bilateral agreement with the union that the Air-India anti the IAC came to the conclusion that there should be parity between the IATA of Air-India and the IATA of the IAC and also between the ACEU of the Indian Airlines and Air-India. Tliat is ths main thing but the Job Evaluation Committee earlier than the Khosla Committee and also the Khosla Committee were of the opinion that the technical staff should be paid a bit higher. That wa, there already but this was done in agreement with the Union. Secondly he asked if tlie management thinks that they are en the right, where is the necessity for negotiations. I already told that llu-re may be something wrong. I told earlier that both the parties have got to negotiate and some via media hn~. io he found out. Now he has asked why it is not being referred to arbitration. It was already referred to conciliation, which failed on the 29th of August, and the next step will be arbitration or adjudication.

SHRI GODEY MURAHARI (Uttar Pradesh): I would like to know from the Government whether it Is not a fact that the Director-General of Civil Aviation has not been insisting on 100% o.k. clearance from the technicians as far as tlie aircraft is concerned and there has been some relaxation in ihe rule now because, probably, the Director-General of Civil Aviation feels that, in view of the go-

slow tactics, or the work-to-uile tactics adopted -by the workers, it is not possible to" get TO(r% o.k. clearance, and if that is a fact, I would like to know whether it is not true that because of this there is a possibility of certain aircraft getting involved In' -accidents as the' one "which was involved-t- refer to the Fokker Friend-s"h'fp plane—a few days ago; and all 'the ?9 people ort board that planedied. - I Would like to know whether it was one of those reasons, and also, if that is a fact, I 'would like to know what the Government'intends to do to see that the passengers are not put to risk in view of this, and also whether the Government does not take a serious view of the whole situation and does not feel that this whole negotiation should be completed speedily. Il is all right to say. "We are negotiating, we are negotiating", but then the notice was given some-time in August, and this is September, and, Sir, airlines i- such a thing where the negotiations should be completed within a .day or two. You cannot go on risking the - lives of so many passengers by this kind' of procrastination on the pan of the Government. And 1 would also like to know whether the Government intends to merge the Indian Airlines with the Air India because, if there are no differences between the pay scales and there is no difference in their status, then I see no reason why these two corporations should not be merged into one.

DR. (SHRIMATI) SAROJINI MAHI-SHJ: Sir, ihe hon. Minister has asked a -cries of questions, and earlier also one of ' the hon. Members asked the question whether there is any concession in these things-I am sorry such a question is put. There is no type of that concession in this regard, in this regard cf operations of the aircraft. The air-worthiness of every aircraft is certified by the Directorate-Ge -eral of Civil Aviation and no concession is shown in this regar

ia emphasise this fact that the Diieeior-General and the Management do not want to take any risk in this regard. After getting full satisfaction, that an aircraft is air-worthy, then only it is put into operation.

SHRI K. P. SUBRAMANIA MENON: Even aircraft with snags are allowed to flv.

DR, (SHRIMATI) ;SARfJJINI MAHI SHI: If the hon. Member has more infor mation .than what j know or tlie technical staff know, only in .that case 1 should be sorry, for thi ineer, the flight engineer, the maintenance 'engineer, they are not on stnke. They loing their duties, Of course the airwmthines- of an aircraft is heing certified-afu [sifled that it is fit to fly. only..

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DR. k. MATHEU KURIAN: I can give a series of instances vi'here aircraft have been allowed, to fly without fully putting; to test their air-worthiness.

DR. (SHRIMATI) SAROJINI MAHISHI: I have 'said in a previous reply that .raft would Ii.ne been grounded, if there v. as any concession in giving the air-worthiness certificate* The very fact that certain aircraft arc being grounded shows that air-worthiness receives top priority. Then the hon. Member tried to link up the accident met with hy that Fokker Friendship plane with this particular concession, with this so-called concession in air-worthiness. It is very wrong because in this very House I have said that it was due' to other reasons, ikic to the squall and the lightning clouds and other things at an altitude of 7,000 feet or so. It ma\ be due to othe, and only tlie Court of -Enquiry will be able to establish the facts that were responsible foi that accident. Then the hon. Member asked a question on merging the two Corporations. Now, Sir, that question of tlie merger of the two Corporations has been discussed often times on the floor of the House but I may for the information of this House say that there is a body, a Board of Directors each for both the Corporations. Tlie members on these Boards are common. Except the two Geneal Managers and the Chairmen, the members on the Board of Directors of the Indian Airlines and the members on the Board of Directors of Air India, they arc common. Therefore, there is perfect coordination between the. two, ami il is expected that more and more cooperation and understanding will be there in the working of these two Corporations.

MR. CHAIRMAN :' Mr. Loiart Misra.

. SHRI. LORA V'ATH-MISRA : Sir...

..SHRI /£>,- .'I HEN GARI (Uttar Pradesh) : There a e four names on the list...

...MR- CHAIR vIAN ::. I am calling the names of. those who a.re .not on the list.

i mipiions) ...

SHRI CHAr- DRA SHEKHAR (Uttar Pradesh,)::: 4Vi at uhout this side of the House?

MR. :CHA1R 4AN : Because the Con gress • RfeOSfeers' names: are there. 1 have c-alled one:

SHR1 CHANDRA SHEKHAR : One Congress, and < te from each party. This is the parity...

MR. CHAIR il AN: No, no. The name rat on the list. Mr Lokanath Misra.

.SHRI LOKANATH MISRA: Mr. Chandra Shekjlar, you split into more parties and you will be given more chance.

SHRI BHUPIISH GUPTA: My friend. Mr. Chandra Shekhar, is quite right, but every, time an Opposition Member asks a question, the Minister gets up.

(ntci ruptions)

MR. (HAIR IAN; All right, you gtTon jike this.

(interruptions)

I want to all one from each parly, even those who are not oa the list.

SHRI M. M. DHARIA: Mr. Chairman, Sir, 1 had rex) tested you so many times (hat if you Ir. ve taken some decision in consultation w>:h some leaders, it should be made know i to all the Member--. If you have taker some decision inside your Chamber, how are we to know it? What is the procedu e you are adopting, I do not. know, but is it not the duty of the Chairman or i te Secretary to tell us that were th. decisions arrived at?

MR. CHAH-MAN This is not a new decision'. I corking according to an < Id decision.

SHRI M. M. DHARIA- j What is the old decision, ? You are wrong. Sir. You please show me ,a,single bulletin whece; we have been informed of such a decision...

MR. CHAIRMAN: It is not a decision that I have got to show a bulletin, but the practice is there.

SHRI M. M. DHARIA: Mr. Chairman, Sir, even till today the old decision is to go according to the list, to call the-name, as they stand on the Order Paper. If you have taken another decision, I can appreciate it, because of seine difficulties, but in that case it is your duty to inform all the Members of the House. Dec; taken in the Chamber are ;;0t binding us.' We shall not go according to thai cision, till we are informed of it.

MR. CHAIRMAN: Now. I may inform the House...

(Interruptions)

SHRI CHANDRA SHEKHAR: Our difficulty is that we have given a certain assurance to co-operate with your function ing today and you can do as you like.

MR. CHAIRMAN : Now, I may inform the House that I am not...

SHRI CHANDRA SHEKHAR: 1 am totally satisfied. I shall not speak. Do not call me.

MR. CHAIRMAN: 1 .im not working according to any new decision. The practice has been to call trie from each party out of the names on the list.

SHRI M. M. DHARIA: That is what - I to know. Mr. Chairman. S;r...

MR. CHAIRMAN: For ;he nasi i year I have been observing it.

SHRI M. M. DHARIA: 1 ai point of procedure. So tar, I am not aware of this sort of decision taken by the Chair. If it is takenu, of course. I am here to abide oy the decision, but is it not the duty of the Secretarial, if the decision has been taken in consultation with the lead me of the parties, to let us Know the decision to that effect, so that there will not be any complaint I am

[Shri M. M. Dharia]

saying this for strengthening your hanUs. There should not be any misunderstanding on your pait,

Calling Attention

MR. CHAIRMAN: 1 have understood your point. For the past one year lhat! have been here I have been working according to this practice anil al) the Members know it.

(Interruptions)

SHRI M. M. DHARIA: No. no

SHRI LOKANATH MISRA. : You do not have to explain it. Their parly leaders have to explain it. If they have failed in their duty, it is none of your business.

SHRI BHUPESH GUPTA: Our party Members also did not know it. The meeting you held today was attended by the representatives of all the parties, including the Congress Party. Now, if the Congress Party leader., have not transmitted the decision to my friend, Mr. Dharia. I thing the matter should be taken up with the leader of his party.

SHRI M. M. DHARIA: Mr, Chairman, Sir, I am a Member of this House and as a Member of this House I do enjoy some privileges. Irrespective! of any decision taken by any committee whatsoever, it is my privilege and I insist on my right.

(Interruptions)

MR. CHAIRMAN : Go on.

SHRr CHANDRA SHEKHAR: If the leader has- agreed to it, we have nothing to say, call twenty from the Opposition and one from the ruling party. Let us not object. It is a right decision that has been taken.

MR. CHAIRMAN: I proceed according to the practice. I have called one from each party.

SHRI DALPAT SINGH (Rajasthan): The Calling Attention Notice has been given by the Members, not in the name of parties. You should finish the list of Members' and then you call the parties.

MR. CHAIRMAN: No, no. You ask the leader of your party what the practice has been.

SHRI M. M. DHARIA: Mr. Chairman, Sir. you are not hearing me. As a Member qf the House, it is my duty to protect my interests.

MR. CHAIRMAN: I have protected your interest by calling you first.

SHRI N. SRI RAMA REDDY: (Mysore): Sir, I want to say this.

MR. CHAIRMAN: Please sit down. I. want Ito proceed.

SHRI N. SRI RAMA REDDY: Sir, ic is a matter in which the privileges of Members lire affected. That is why I would like to submit to you...

MRj. CHAIRMAN : No, no. I do not want Ito listen

SHM N. SRI RAMA REDDY: I do not want to speak oftentimes but for the fact that I am one of the affected persons. Similarly some other Members ate affected in this House.

MR. CHAIRMAN: Will you please sit down now '? Let us proceed.

SHRI N. SRI RAMA REDDY : Please listen.)

MR. CHAIRMAN: I have listened to you.

SHRI N. SRI RAMA REDDY: You have not heard me. Kindly alow me to say only one sentence. I do not know what has happened in the Chamber...

MR. CHAIRMAN: You are taking time unnecessarily, Mr. Misra.

SHRI N. SRI RAMA REDDY: I am prepared to obey you only at the cost of losing my privilege. I sacrifice im privilege for the sake of the Chairman.

MR. CHAIRMAN: I am grateful to you for this. Mr. Misra.

SHRI T V. ANANDAN (Tamil Nadu) ; You should have exhausted all the names in the list and then only you should go for others

SHRI LOKANATH MISRA: May I know from the hon. Minister whether the efficiency of the Indian Airlines has very

much deteriorated so far as industrial relations are ecrrerned as the new Chairman, Mr. Mohan J .umaramangalam. has taken over because le has no time absolutely to look after hi job, to supenise the job for which he is meant? The amenities given to him its the Chairman of the Indian Airlines (Interruption) May I know whether he is using all the amenities as the C airman of the Indian Airlines to boost up his practice in the Supreme Court, i nd whether one of the favourites, Mr. Basu...

MR. CHAIRMAN: Practice and all that, that is o it of order.

SHRI LOK UNATH M1SRA: The point iS this.

MR. CHAH'MAN: You put a question.

SHRI LOKMMATH MISRA: I am putting a question. He is Chairman...

MR. CHAIKMAN: That was ruled out.

SHRI IOKANATH MISRA: Why should you rule it out? You cannot rule it

SHRi DAHVABHAI V. PATEL (C.uja^ rat): We stand all sorts of nonsense from that side

SHRI LOKANATH MISRA: My question stands, whether the lot of amenities he enjoys as Chairman of the Indian Airlines he us,,s them to boost up his practice in the Supreme Court. He uses his influence to boost his practice in the Sup-leme Court. He indulges in all sorts of politics. He is adviser to the Prime Minister and ia that capacity he uses...

SOME HON. MEMBERS: No. no.'

MR. CHAIRMAN: This is net relevant.

SHRI LOKWATH MISRA: 1 am putting my question. Others are objecting.

MR. CHAIRMAN: You put a relevant question.

SHRI LORA NATH MISRA: It is a very relevant question. He is receiving a rupee from the public exchequer. He is a public servwnt. Can he be allowed to

do all sorts of nonsense in the country? Therefore, may I ask whether he is indulging in all sorts of politics even doing the job of adviser to the Prime Minister in all political actions, "and whether he has a favourite called Mr. Basu who is the Personnel' Director, who was recruited from one of the private sector industries and who does all sorts of things resulting in further deterioration ol' industrial relations in the Indian Airlines ? Therefore, what has happened is the result of what Mr. Kumaramangalam and Mr. Basu arc-doing. Is it not a fact?

to a matter of urgent public importance

DR. (SHRIMATI) SAROIINI MAHISHI: Ihe answer is 'no'. Sir.

MR. CHAIRMAN: May I proceed to the next item ? Dr. Rao.

(Several lion. Members stood up)

SHRI CHANDRA SHEKHAR: My name is in the list.

MR. CHAIRMAN: Your name is number three out of the Congress Members, this side. I have called one each, that is, according to the practice. It may not be known to you, but I have been observing it everyday, and Members also-know. • I have called one from each side.

SHRI CHANDRA SHEKHAR: I am sorry to observe you are crossing all limits. I am speaking with full ser.se ot responsibility and keeping in view the decorum of this House. And I shall like to know Irom the Leader of the House and the leader of the Congress Party whether ihey have agreed to such a procedure that 20 Members from the Opposition and one Member from the ruling party will speak. And Mr. Chairman, m> name is there. You know that I very seldom give my name io Calling Attention Notices and for four or five years I have not asked a question. But sometimes I think the Chair should use his discretion, and if your discretion is against me all the time. I know how to get time. Mr. Crairman, Sir, under the circumstances. I shall very humbly request you not force me to resort to such methods which are very common these days in this House and to which you are susceptible and you succumb to them also. Sir, I shall like to know from the leader of the Congress Party categorically whether there

[Shri Chandra; Shekhar]

was any such assurance that 20 Members from: the-Opposition and one from the Congress Party will speak on the Calling Attention Notice.

SHRI A. G. KULKARNI : On a point of order.

SHRI BALACHANDRA MENON (Kerala): I would like to point out that certain names which are not in the list can be called and you will not allow others who want to put some questions.

SHRI A. G. KULKARNI: Sir, whenever in. the list the names are more, you have got the procedure of calling one from each party from among the list. I have observed this rule and your decision up till now. Sir, today you have called Mr. Parthasarathy whose name does not stand in this list. This name of Shri Chandra Shekhar was rightly due to be called. I also met you in the Chamber...

(Intefruptions)

MR. CHAIRMAN; I will call everybody.

SHRI A. G. KULKARNI : Sir, you have got a procedure of calling from all parties. But you have deviated from the procedure. 1 only want to protest against that..

SHRI BALACHANDRA MENON : If you want to deviate...

SHRI BHUPESH GUPTA : The position is.. .

MR. CHAIRMAN: 1 request the Members, let us proceed with the business of Ihe House.

SHRI A. G. KULKARNI: We are not cooperating with you today.

MR. CHAIRMAN: Whether 1 am right or wrong, I am trying to follow the method which we have been observing. Io .call one-person from one party... (Interruptions) Please sit down. May we proceed with the business? If the whole House wants that I should go on with this Calling Attention Notice, I will go on.

SHRI BHUPESH GUPTA: Sir, my submission is that the decision has not

been correctly said. Therefore, there is some misunderstanding. The normal rule is that those who give the Calling Attention Notice; they should be called. Now,y in order to accommodate the other parties, you decided that if too many people from one party are in the list, one Woiild be called,-then by rotation...'SHRIM. M. DHARIA: Where v. that decision.?

to a numer oj urgent

public importance

SHR] BHUPESH GUPTA: Mr. Dharu and Mi. Chandra Shekhar know very wel! that personally I love to hear their voices. But the trouble is that those who give the names, they are to be called. But if they belong to one party, the decision was that in that case one should be called, then the next party, then the next party after that from the same list; all Other parlies by rotation.

SHRI CHANDRA SHEKHAR : That I can understand.

SHRI ARJUN ARORA: (Uttar Pradesh): Sir, on a point of order. Sir, you have been referring, to certain decisions; u ken at a meeting in your CI

MR. CHAIRMAN No, no

SHRI ARJUN ARORA: I found that the leader of my party, the Congress Parts, was nol present, and my inquiries reveal that the leader of my party has not' been invited,

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAM ENTARY AFFAI vS (SHRI OM MEHTA"*: He was present here.

SHRI ARJUN ARORA: V is well known, Mrs. Indira Gandhi is ihe leader of the party and not Mr. K. K. Shah. I iivorm you that Mr-. Gandhi is still the leader of the Congress Pi

SHRI BHUPESH GUPTA: Mr. Dange present.

SHRI ARJUN ARORA: My party was not represented.

SHRI BHUPESH GUPTA: Mr Shah is the Leader of the House,

THE LEAD :R OF THE OPPOSITION (SHRI S. N. MISHRA): Sir, it was your pleasure to ai nounce in the House the agreement that had been reached amongst the political parties on this subject. Now if the honourable Members Of the ruling party do think that the arrangement that haa been decked upon, is unjust and inequitable, we vould like to co-operate with them in makin.. il moie just and equitable but let me make it quite clear that we '-ave greed to a certain arrangement ar.d so f; r as the Opposition is concerned, it is strictly adhering to it.

SHRI N. K. SHEJWALKAR (Madhya Pradesh i : Si . on a point of order.

MR. CHAH MAN: I have called the Prime Ministei.

THE PRIIV E MINISTER. MINISTER OF ATOMIC ENERGY, MINISTER OF HOME AFFAIRS AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI): Sir, I am .merely saying that so far as I ki IOW, I alsoJ thought fthat the procedure was that we would go according to the prnted list. If anything else has been disc issed in your Chamber-my information is that the discussions are still continuing no final decision has been taken and tha is why it has not appeared in the list. This is what I am told. Whatever be the disagreement here now, I suggest that you take up the matter again in your Chamber and let all the leaders o'f the other parties discuss it.

SHRI BHLPESH GUPTA: I have a statement her ...

(Interruptions)

SHRI S. M. MISHRA: I would say that the Prim; Minister has not been correctly informed by the Leader of the House.

SHRI N. K. SHEJWALKAR: Sir, for God's sake please look into the Rules.

. MR. CHA RMAN .: -1 have acted on what the practice was when I bepame the Chairman, This practice was repeated in the Leaders' neeting. No one objected to this practice. I may inform Madam Prime Minister that it is not something new or tentatively di aided by the Leader or tlie

Deputy Leader. I myself have done' it. I have been acting in accordance with the practice as I found it.

SHRI M. M. DHARIA: Absolutely wrong. I am a Member of this House for the last six

SHRI CHANDRA SHEKHAR: Sir, if for nothing else I shall request you in the name of the dignity of this House that what you say can be corroborated by the records of this House. If you see the records of this House on the Calling-Attention Moiion it has never happened in this House. It is for the first time that it has happened.

SOME **MEMBERS** HONOURABLE No, no.

SHRI CHANDRA SHEKHAR: Please let me say. When the names of the persons, first round, second rbund...

MR. CHAIRMAN: And third round... SHRI CHANDRA SHEKHAR : But if it was not a very big list, if there were only or 10 names or 6 or 7 names. It has never happened. Sir. I say it with the fullest "S5tlSe of responsibility. Mr. Chairman, Sir. since you have become the Chairman, fortunately or' unfortunately, I have also been a Member of this House, and I can asure you that it has never happened. . It can be corroborated. Mr. Chairman, Sir. when I am challenging the verdict'given by the Chair. I know its consequences and I shall be ready to get it examined by any Committee and the findings 'of that Committee should be placed on the Table o'f the. House—that when the list was marked with six, seven or eight Members, only one name has been taken from. the

SHRI K.. CHANDRA SEKHARAN (Kerala)-: Sir, I suggest two things only for your respectful consideration. So far as the present, CaUing Attention Motion is concerned. I respectfully suggest to you that you may be pleased to call the re maining names' as rwell as some on this side.

^Congress benches.

. As far as the second point is concerned, as the Madam Prime Minister was pleased

[Shri K. Chandra Sekharan]

to say. you please take up the matter in your Chamber and have a discussion with the leaders of the parties.

SHRI NI K. SHEJWAUKAR: Mr. Chairman, Sir, 1 have to bring to your kind notice one thing. I do not know— and 1 will not dilate upon that—what has been decided in, your Chamber and what has heen the practice. But 1 want to draw \our attention to the Rules. The relevant Rule. Rule 180, has to be considered.

It says :-

"(I) A member may, with the previous permission of the Chairman, call the attention of a Minister to any matter of urgent public importance and the Minister may make a brief statement or ask for time to make a statement at a. later hour or date.

So, it is up to the honourable Chair to either refuse or give the permission. But once the permission is given, it is the right of the hon'ble Member to stand up and put the question. It is also for the Chair te admit as many other Members as he likes after the question has been put. He can change the order of names also. But the Member whose name appears on the list, .who has given notice, and who has been allowed, his name cannot be changed eveh by a decision in the Chamber with the party leaders or whatever it is...

(Shri C. D. Pande got tip in Ii is sent)

MR. CHAIRMAN: Your Leader has already spoken.

SHRI N. K. SHEJWAUKAR: ... let me complete. If at all any new procedure has to be evolved, then the Rule has to be changed under Rule 216. I agree that there is discretion with the Chair, but the discretion is to allow more and not to refuse names which are already on the list. I had been suffering from this disability all the five days in the first week of this session. My name appeared on the list but I was not allowed to put a question.

MR. CHAIRMAN: All right. Please sit down.

SHRT GODEY MURAHARI: I have been in some of the meetings of the Busi- I

iiess Advisory Committee. But, Sir, as far as 1 remember it was this very question which wus raised on the tloor of the House once and it was discussed just as we are discussing it lodav. I remember that you announced thi^ r:.Cedure on the floor of the House. 1 do not sec why we should have such a big discussion. If some people feel aggrieved that the procedure! is not given full justice, they can change the procedure. I have no objection to th. t. Therefore, it is altogether unnecessary to go into all ihe^e things.

(Shri Babubhai M, Chinai ...'/ /(/' in his sent)

MR. CHAIRMAN: No. please, 1 have heard your, leader.

SHRI Mil KA GOVINDA REDDY (Mysore): Mr. Chairman, Sir, with regard to the Calling Attention motion, you are following the practice that was thete. And this matter was discussed on the

I floor of the House. And it was Noon agreeij 'at wnat yOU ale joing is perfectly in order. If some Member* take objection to it saying that it is not proper and they feel aggrieved, this may be refi.TCd to the Business Advisory Committee or to a meeting of leaders of groups. I suggest that nc# more discussion on this should take place and we should proceed with the Constitution Amendment Bill.

SHRI BABUBHAI M. CHINAI (Maharashtra): Mr. Chairman, Sir, my submission is this. You have said that you have consulted leaders and Whips of parties in your chamber. How is it tliat the leader of the Congress Party and ihe Whip are not on their legs to whelher they were consulted or not.

SHRI OM MEHTA: No, no.

i Interruptions')

SHRI BABUBHAI M. CHINAI: If they had got up in the beginnin noise would not have beer, there.

SHRI C. D. PANDE (Uttar Pradesh) : They are afraid of Mr. Chandra SI

SHRI BABUBHAI M. CHINAI: They are afraid of Mr. Chandra Shekhar and Mr. Dharia.

(Interruptions)

SHRIMATI INDIRA GANDHI : Sir, may I with your permission say that I thoroughly support what my hon, friend has said, that we should now get on with the important business. Apart from the question of the names here, there is the human aspect of any problem. Now some close friends of one of our own Members, perhaps his relatives, are involved. He is getting telegrams and messages from his area that he should raise the subject. Now his name is on the list. He is not called. So you can understand his own feelings and the feelings of his area. (Interruptions) Anyway, we say, let us move on now. (Interruptions)

SHRIMATI INDIRA GANDHI: We may go on to ihe next item.

SHRI BHUPESH GUPTA : He can be called now.

SHRIMATI INDIRA GANDHI: Not now.

(Interruptions)

SHRI S. N. MISHRA: This is always done. The Chair always shows this much of consideration to all of us. We have no grievance with regard to that.

श्री निरंजन वर्मा (मध्य प्रदेश) : आज जो प्रश्न उटा है, उस पर आपने क्या निर्णय लिया ?

MR. CHAIRMAN $_{:}$ I will consider that. Now, Dr. Ran.

Interruptions)

STATEMENT BY MINISTER COR-RECTING EARLIER STATEMENT MADE IN THE HOUSE ON AUGUST 10, 1970 THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF.

V.K.R.V. RAO) : Sir, rosy I lay it on the Table ?

MR. CHAIRMAN: Yes.

PROF. V.K.R.V. RAO Sir. I have pleasure in laying on th? Table a 'rate-ment correcting my earlier statement made in the Rajya Sabha on tre 10th August, 1970, in response to the calling Attention notice regarding the ma' action b> the university and college le-.iehsrs in West Bengal to press their demands, and {he situation arising therefrom (Placed in Library. *See* No. 4187/70J.

SHRI BHUPESH GUPTA (We't Bengal): Sir, this matter regarding West Bengal teachers should be discussed after • we pass the Bill. It is very important. West Bengal is under the Centre I'OW. Something should be doDe to redrew the grievancej of the teacher?.

MR. CHAIRMAN : Please sit down, Mr. Gupta.

(interruptions)

श्री सुन्दर सिंह भंडारी (राजस्थान) -: अगर यह केवल संशोधन के लिए मंत्री का वक्तव्य है, नो फिर स्टेटमेंट टेबिल आफ दि हाउस पर रखने की कोई आवश्यकता नही होनी चाहिए । संशोधन अगर छोटा है ्त मंत्री उसको पढ़ दें और अगर बह टेबिल हर रखा गया है, तो उसकी काफीज हमें उपच्यक्ष होने के बाद प्रश्न पूछने की अनमित हेर्नी चाहिए। अब दोनों में से जो भी पढ़ित ाद यहा स्वीकार करें। अगर अभी स्टेटमेंट 🕾 लिया जाए तो हम अभी मवाल पूछेंगे, अक्र अभी नहीं पढ़ रहे हैं, तो हमको बाद में सत्त्रध देना पड़ेगा, उस सम्बन्ध में सवाल पुरुते के लिए, नहीं तो स्पष्टीकरण की अरह सें कई ऐसी चीजें होती है, जिनको पहले के और-जिनल आन्सर में मंत्री हाइस से एकर्ड करना चाहते हैं । इसका लाभ उठाने का । उदको मीका नहीं मिलना चाहिए।

श्री सभापति : भंडारी साहब, मैं इंडरी देखूगा, फिर आपको बनाऊंगा।